

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:7221
ANSWERED ON:21.05.2012
RESTRUCTURING OF SC SUB PLAN
Karunakaran Shri P.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Task Force Report on the restructuring of Scheduled Caste Sub-Plan (SCSP) has exempted the several Union Ministries from making financial provision for the SCSP;
- (b) if so, the reasons therefor; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c): Planning Commission has accepted the recommendation of the Task Force set up by it to the effect that obligation of various Central Ministries under Scheduled Caste Sub-Plan(SCSP)/Tribal Sub-Plan(TSP) should be fixed in a differentiated manner, looking to the nature of their work.

It is quite appropriate to fix Ministry-wise obligation to earmark less or more than population-proportionate outlay under SCSP such that, over-all outlay under SCSP is population-proportionate.